

ITEM NO.29+30

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) .....D.No(s).  
27093/2025

[Arising out of impugned final judgment and order dated 14-05-2025  
in WP No.17913/2025 passed by the High Court of Madhya Pradesh  
Principal Seat at Jabalpur]

KUNWAR VIJAY SHAH

Petitioner(s)

VERSUS

THE HIGH COURT OF MADHYA PRADESH &amp; ANR.

Respondent(s)

With

SLP(Crl.) No.7980/2025(II-A)

(IA No. 129425/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 129426/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-05-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.  
Mr. Vikram Aditya Singh, Adv.  
Mr. Ranga Sarana Mohan, Adv.  
Ms. Yashika Gupta, Adv.  
Mr. Mayank Gautam, Adv.  
Mr. Shantanu Krishna, AOR  
Mr. Amar Pal Singh Dua, Adv.

For Respondent(s) Mr. Anoop George Choudhary, Sr. Adv.  
Mr. KTS Tulsi, Sr. Adv.  
Ms. June G.Choudhary, Sr. Adv.  
Mr. Varun Thakur, Adv.  
Mr. Deepak Goel, Adv.  
Mrs. Tanuj Bagga Sharma, Adv.  
Mr. Ramkaran, Adv.  
Ms. Shraddha Saran, Adv.  
Dr. M.K. Ravi, Adv.  
Mr. Kuber Boddh, Adv.  
Ms. Pallavi Malhotra, Adv.  
Ms. Troeeta Bhuniya, Adv.  
For M/S. Varun Thakur & Associates, AOR

Mr. Tushar Mehta, Solicitor General  
 Mr. Prashant Singh, Advocate General  
 Mr. D.S. Parmar, A.A.G.  
 Mr. Harmeet Singh Ruprah, D.A.G.  
 Ms. Mrinal Gopal Elker, AOR  
 Mr. Abhimanyu Singh, Adv.  
 Ms. Chhavi Khandelwal, Adv.  
 Mr. Chinmoy Chaitanya, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

I.A. No. 137439/2025

1. This is an application filed on behalf of the applicant seeking intervention in the proceedings of this case.
2. Having heard learned counsel for the applicant and on carefully perusing the averments made in the above-mentioned application, the same is disposed of with liberty to the applicant to avail appropriate independent remedy.

SLP(Cr1.) .....D.No(s).27093/2025 and SLP(Cr1.) No.7980/2025

1. A Status Report, dated 27.05.2025, has been filed by the DIG of Police, SAF, Bhopal, *inter alia*, pointing out that in compliance with the Order dated 19.05.2025, a Special Investigation Team (SIT) comprising 3 IPS Officers has been constituted. As per the Status Report, the SIT visited Raikunda on 21.05.2025 and conducted a spot investigation. The YouTube video, original video footage of the function and transcript of the petitioner's speech were perused by the SIT. A Hindi transcript of the speech was prepared by the SIT. The mobile phone seized was sent to CFSL, Bhopal and statements of seven witnesses have been recorded so far. It is further pointed out in the Status Report that the investigation is still in its initial stage. Some more time has, accordingly, been prayed to conclude the same.
2. Post these matters for hearing on 28.07.2025.
3. The investigation shall continue and a further Status Report be filed on the date fixed.
4. Interim directions to continue, meanwhile.

5. In view of the fact that this Court is seized of the matter, we request the High Court to close the proceedings pending before it.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR